



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Original

Application No. 1226 of 2003

Applicant(s) ... Bana Behari Swain Respondent(s) Union of India & Ors.

Advocate for Applicant(s) ... M. S. D. Das Advocate for Respondent(s)

H. S. Sapatkey
D. R. Bhakta, N. B. Das
D. R. Behara, D. R. Sudaray
A. N. Sekh, D. Mohanty
B. N. Udgata

NOTES OF THE REGISTRY

9. P. O. for Rs. 50/- filed.

For Registration pl.

18/12/03

DR.

S.O.(J)
By Registration
19.12.03

DR.
19.12.03

for Admission.

on Name being
mentioned in the
Court.

20/12/03

By
20/12/03

30.12.03

ORDERS OF THE TRIBUNAL

REGISTER

DR. 19.12.03.
By Registry

1. ORDER DATED 30-12-2003.

Heard Mr. B. N. Udgata, Learned
Counsel appearing for the Applicant and
Mr. R. C. Rath, learned Standing Counsel
for the Railways; on whom a copy of this
Original Application has been served.

Applicant having faced a transfer
from BDBA to Goraknath Railway Station, has
filed this Original Application U/s.19 of the
Administrative Tribunals Act, 1985.

3

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Dr. Dr. 30.12.03

Copies of order
with copies of OA
communicated to
all respondents and
copies of order
prepared for
Counsel for both
sides.

h
2/1/04

DAV
2/1/04
SO.

Existence of a right is not enough to approach a Court/Tribunal without trying to redress the same before the authorities. One should try to redress his/her grievances before the authorities before approaching the Court/Tribunal. In the said premises, liberty is hereby granted to the Applicant to represent his grievance to his authorities/Respondents and, if such a representation is made by 02.01.2004, then the Respondents should give due consideration to the same and pass necessary orders by 20.1.2004. In the meantime, the order of transfer of the Applicant from BDBA to Gorakhanath Railway Station shall remain stayed till 20.1.2004.

With the above observations and directions, this O.A. is disposed of at the admission stage.

Send copies of this order to the Respondents alongwith copies of O.A. and free copies of this order be given to learned counsel for both sides.

Y. S. J. 30/12/03
MEMBER (JUDICIAL)